In the Court of Executive Magistrate, Grade-II Rohru, District Shimla (H.P.)

In the matter of :

Sh. Kamlesh Kashyap s/o Lt. Sh. Rindu Ram Kashyap, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Kamlesh Kashyap s/o Lt. Sh. Rindu Ram Kashyap, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of death of his mother Smt. Sunpati w/o Rindu Ram 05-11-1993 in the record of Death Register of Gram Panchayat Karasa.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of death of Smt. Sunpati they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this ..... November, 2025.

Seal. Sd/-
Executive Magistrate, Grade-II,
Rohru, District Shimla (H.P.).

In the Court of Executive Magistrate, Grade-II Rohru, District Shimla (H.P.)

In the matter of :

Sh. Daleep Kumar s/o Sh. Roshan Lal, r/o Village Nasari, P.O. Summerkot, Tehsil Rohru, District Shimla (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Daleep Kumar s/o Sh. Roshan Lal, r/o Village Nasari, P.O. Summerkot, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of his daughter Punam Kulla 18-12-1997 in the record of Birth Register of Gram Panchayat Summerkot.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Punam Kulla they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this ..... November, 2025.

Seal.

Sd/-
Executive Magistrate, Grade-II,
Rohru, District Shimla (H.P.).
